

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 6/Rules/DHC

Dated: 24.01.2026

In exercise of its powers under Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and Article 227 of the Constitution of India, the High Court of Delhi, with the previous approval of the Lt. Governor of National Capital Territory of Delhi hereby makes the following amendment in “e-Filing Rules of the High Court of Delhi 2021”, which were notified vide Notification No. 11/Rules/DHC dated 22.02.2022, published in Delhi Gazette Extraordinary, Part II, Section-I, No. 06 (N.C.T.D. No. 476) dated 25.02.2022 :-

The following shall be substituted for the existing Rule 3.4 of the “e-Filing Rules of the High Court of Delhi 2021” :-

“3.4. For the moment the maximum size of the e-file is fixed at 300 MB for the High Court and 20 MB for the District Court, subject to enhancement of the e-file size upon a notification being issued in that behalf by the Administrator. Where the High Court is concerned, in case the size of the e-file exceeds 300 MB, the Advocate or litigant should visit any one of the Designated Centres for enabling e-filing through the intranet. Likewise, where the District Courts is concerned, in case the size of e-file exceeds 20 MB, the Advocate or litigant should either split the e-file in parts not exceeding 20 MB or seek the assistance of the E-Sewa Kendra located at the concerned District Court.”

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL

HIGH COURT OF DELHI : NEW DELHI

No. 174 /Rules/DHC

Dated : 05/02/2026

CIRCULAR

Copy of Notification No. 6/Rules/DHC dated 24.01.2026 as published in Delhi Gazette Extraordinary, Part II, Section I, No. 05 (NCTD No. 432) dated 27.01.2026 regarding amendment in Rule 3.4 of the 'e-Filing Rules of the High Court of Delhi 2021' is hereby circulated for information.



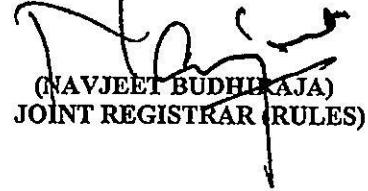
(ARUN BHARDWAJ)
REGISTRAR GENERAL

Endst. No. 216 - 243 /Rules/DHC/2026

Dated: 05/02/2026

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi – 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi – 110049.
17. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judl) with the request to circular the same in their respective branches/office.
24. Joint Registrar-cum-P.A.to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification/Practice Directions/Circular on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.
28. Guard File.



(NAVJEET BUDHRAJA)
JOINT REGISTRAR (RULES)